

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:692
ANSWERED ON:10.12.2013
FIXATION OF SUGARCANE PRICE
Singh Shri Pradeep Kumar

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Indian Sugar Mills Association (ISMA) has urged the Government to adopt Rangarajan Committee formula to fix the price of sugarcane;
- (b) if so, the details thereof;
- (c) whether the Government proposes to take action against the sugar mills not making the payment of arrears to the sugarcane growers; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

- (a) & (b) Yes, Madam. The Indian Sugar Mills Association (ISMA) vide their representation dated 12.09.2013 has urged the Government to introduce the revenue sharing model for payment of cane price as recommended by Dr. Rangarajan Committee.
- (c) & (d) The Sugarcane (Control) Order, 1966 stipulates payment of cane price within 14 days of supply, failing which interest at the rate of 15% per annum on amount due for the delayed period beyond 14 days is payable. The powers for enforcing this provision are delegated and vested with the State Governments/UT Administrations who have necessary field formations. The State Governments of Uttar Pradesh, Uttarakhand, Andhra Pradesh & Tamil Nadu have informed that they have taken action against the defaulting sugar mills as per law.